

**Government of Jammu and Kashmir**  
**Home Department**  
Civil Secretariat, Jammu/Srinagar

**NOTIFICATION**  
**Jammu, the 9<sup>th</sup> of May, 2022**

**S.O 232.**-In exercise of the powers conferred by clause (s) of section 2 of the Code of Criminal Procedure, 1973, the Government hereby declares the offices of the following wings of the Crime Branch, J&K, as the Police Stations; namely:

- i. Special Crime Wing (SCW), Jammu;
- ii. Special Crime Wing (SCW), Srinagar;
- iii. Economic Offences Wing (EOW), Jammu;
- iv. Economic Offences Wing (EOW), Srinagar;
- v. Cyber Crime Investigation Center for Excellence (CICE), Jammu; and
- vi. Cyber Crime Investigation Center for Excellence (CICE), Srinagar.

The Superintendent(s) of Police, posted in the offices at i-iv and the Deputy Superintendents of Police, in respect of offices at v & vi shall be the Station House Officer (SHO) of their respective Police Station.

The above six (06) Police Stations shall for the purpose of registration and investigation of offences, specified against each in the corresponding column (3) of the Annexure to this notification, exercise territorial jurisdiction within their respective units at the divisional level and the offences shall be investigated on the orders of the Head of the Crime Branch. Apart from the offences specified in the Annexure ibid, any other case(s), as may be deemed necessary, may also be referred by the Government or the Director General of Police, J&K to the Head of the Crime Branch for registration and investigation by the respective Police Station, mentioned above.

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Consequent upon this, notification SRO-202 dated 03.06.1999 and SRO-204 dated 27.07.2009 shall stand superseded from the date of issuance of this notification.

**By order of the Government of Jammu and Kashmir.**

**Sd/-  
(R.K.Goyal), IAS  
Financial Commissioner (Addl. Chief Secretary)**

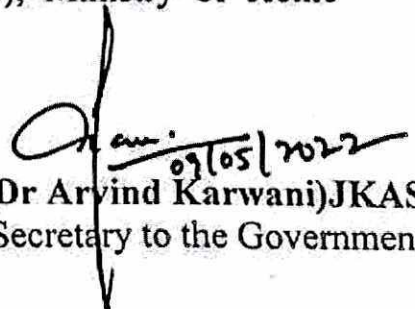
No: HOME-PNG/278/2020-01-HOME [CCNo.6778]

Dated:09.05.2022.

**Copy to the:**

1. Director General of Police, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor.
3. Special Director General of Police, Crime.
4. Additional Director General of Police, Jammu.
5. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs ( w.7 s.c).
6. Inspector General of Police, Kashmir.
7. Director Information, J&K.
8. Director, Archives, Archaeology and Museums, J&K, Jammu.
9. Private Secretary to the Chief Secretary for information of Chief Secretary.
10. Private Secretary to the Principal Secretary to Government, Home Department.
11. Incharge Website, Home Department.
12. Government order file/Stock file.

**Copy also to the:** Additional Secretary (JKL), Ministry of Home Affairs Government of India

  
(Dr Arvind Karwani)JKAS  
Additional Secretary to the Government



**Annexure to S.O 232 dated 9<sup>th</sup> of May, 2022.**

S.No.	Name of the Police Station.	Offence to be registered and investigated.
1.	P/S Economic Offences Wing (EOW), Jammu	<ol style="list-style-type: none"> <li>1. Cases of preparation and circulation of Fake Indian Currency Notes and other valuable securities.</li> <li>2. Frauds by means of advertisements by bogus Finance Companies, Service Consultancies and professional criminals personating as public servants involving an amount of and above Rs 20.00 lacs.</li> <li>3. Offences relating to documents and property marks.</li> <li>4. Money Lenders and Accredited Loan Providers Act, 2010.</li> <li>5. Offences relating to Coins and Stamps (e-Stamps).</li> <li>6. Cases of fraud and cheating of a peculiar nature which has ramification in more than one District, involving an amount of and above Rs 20.00 lacs.</li> <li>7. Misappropriation of public funds and cases of Criminal Breach of trust by public servants.</li> <li>8. Cultural Objects Theft.</li> <li>9. Trade in Human Body Parts.</li> <li>10. Land Grabbing/Real Estate Frauds.</li> <li>11. Bank/Insurance Frauds.</li> <li>12. Racketeering in false Travel Documents.</li> <li>13. Racketeering in employment.</li> <li>14. Credit Card/Debit Card Frauds.</li> <li>15. Corporate and Company Frauds.</li> <li>16. Theft of Intellectual Property/Trade Mark and Copy Rights.</li> <li>17. Any other allied offence which is found to be made out during the course of investigation.</li> </ol>
2.	P/S Economic Offences Wing (EOW), Srinagar	As at S. No.(1) above.
3.	P/S Special Crime Wing (SCW), Jammu.	<ol style="list-style-type: none"> <li>1. Any serious crime which appears to have a political motive, including all offences connected with arms and ammunition.</li> <li>2. Theft of Govt. Arms &amp; Ammunition and illicit trade in Arms.</li> <li>3. Cases of fraud and cheating of a peculiar nature which has ramification in one District involving an amount, below Rs 20.00 lacs.</li> <li>4. Cinematograph Act of 1952/Video piracy read with the Copy Right Act, 1952 as amended upto 2017.</li> <li>5. Trade Marks Act, 1999 (GI Tagging).</li> </ol>

*Jan. 9/22*

		6. Cases of dacoity or house breaking of a peculiar nature which indicate the work of an adopt gang not previously noticed or accounted for by local police. 7. Cases of theft, dacoity and extortion by organized gangs having inter District/Inter State ramifications. 8. Immoral Traffic (Prevention) Act, 1956. 9. Any other allied offence which is found to be made out during the course of investigation.
4.	P/S Special Crime Wing (SCW) Srinagar.	As at S.No.(3) above.
5.	P/S Cyber Crime Investigation Center for Excellence (CICE), Jammu.	1. Pornography. 2. Cybercrimes under the Information Technology Act, 2000.
6.	P/S Cyber Crime Investigation Center for Excellence (CICE), Srinagar.	As at S.No.(5) above.

  
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